

- (d) the steps taken/envisaged to arrest this unregulated excavation?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) The information is being collected.

Conservation of ancient and traditional medicinal plants

†3110. SHRI RAGHUNANDAN SHARMA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of the action taken by the Central Government in consultation with the State Governments for conservation of ancient and traditional medicinal plants and birds in forest areas, State-wise;

(b) the funds allocated in this regard during the last three years; and

(c) whether any programme or plan has been implemented in Madhya Pradesh in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) With a purpose of conserving and promoting medicinal plants utilized in the traditional systems of medicines, the Government has set up a National Medicinal Plants Board *vide* resolution notified on 24th November, 2000 under Department of AYUSH, Ministry of Health & Family Welfare. Important functions of the Board include co-ordination with Ministries/Departments/Organizations/States/Union Territories (UTs) for the development of the medicinal plant sector. At the State/UT level, State Medicinal Plants Boards (SMPBs) have also been constituted by the States to coordinate conservation and management of medicinal plants.

As per the information furnished by the National Medicinal Plants Board, the following schemes have been implemented by it:

- **Central Sector Scheme for "Conservation, Development and Sustainable Management of Medicinal Plants":**

The Central Sector Scheme for "Conservation, Development and Sustainable Management of Medicinal Plants" was approved by the Government of India on 26th June, 2008 to provide support for Survey, Inventorization, *in-situ* conservation,

†Original notice of the question was received in Hindi.

ex-situ conservation/herbal gardens, linkage with Joint Forest Management Committees, Research and Development etc. Information regarding quantum of funds allocated year-wise under this scheme to various States/UTs during the last three years is given in the Statement-I (*See below*).

- Centrally Sponsored Scheme of "National Mission on Medicinal Plants":

Centrally Sponsored Scheme of "National Mission on Medicinal Plants" was approved during 2008-09. The scheme is primarily aimed at supporting market driven cultivation of medicinal plants on private land with backward linkages for establishment of nurseries for supply of quality planting material *etc.* and forward linkages for post-harvest management, marketing infrastructure, certification *etc.* in a mission mode. Information regarding quantum of funds allocated year wise under this scheme during the last three years is given in Statement-II (*See below*).

In addition to the above, the Ministry of Environment and Forests (MoEF) has established a Centre of Excellence on Medicinal Plants and Traditional Knowledge at Foundation for Revitalisation of Local Health Traditions, Bengaluru since October 2002. The MoEF has so far provided approximately Rs.800.00 lakh to the Centre to generate and disseminate knowledge related to conservation of medicinal plants and traditional knowledge.

Regarding conservation and protection of birds and their habitats, the Ministry provides financial and technical assistance to the State/UT Governments, including the State Government of Madhya Pradesh, for Protected Areas and outside Protected Areas under the Centrally Sponsored Scheme 'Integrated Development of Wildlife Habitats'.

Further, the important steps taken by the Ministry for protecting birds are given below:

- (i) Rare and endangered birds are included in Schedule-I of the Wildlife (Protection) Act, 1972, thereby, according them highest degree of protection.
- (ii) Stringent punishments have been provided for in the Wildlife (Protection) Act, 1972 for violation of the provisions of the Act.
- (iii) Important habitats of birds, including endangered and migratory birds have been notified as Protected Areas under the Wildlife (Protection)

Act, 1972 for better conservation and the protection of birds and their habitats.

- (iv) Wildlife Crime Control Bureau has been established for control of illegal trade in wildlife, including various species of birds, and their parts and products.
- (v) India is a signatory to all major international conventions relating to conservation and management of wildlife, including bird species. These are the Convention on Biological Diversity, Convention on International Trade in Endangered Species of Wild Fauna and Flora, and Ramsar Convention on Wetlands of International Importance.
- (vi) The Sub-committee, constituted under the National Board for Wildlife, has developed Guidelines for 'Threatened Species Recovery Plan' and identified Great Indian Bustard, Jerdon's Courser and Nicobar Megapode as threatened bird species, for conservation and better management of their habitats on priority basis.

(c) As per the information furnished by the National Medicinal Plants Board with respect to the State of Madhya Pradesh: Funds amounting to Rs.323.34 lakh, Rs.899.37 lakh and Rs.222.3 lakh during the years 2010-11, 2011-12 and 2012-13 respectively, have so far been released for implementation of Central Sector Scheme for "Conservation, Development and Sustainable Management of Medicinal Plants". Project of "Amla Campaign" was also sanctioned for the State of Madhya Pradesh which involved a total outlay of Rs.274.00 lakh, out of which Rs.164.00 lakh was released in 2009-10 and Rs.50.00 lakh was released in 2011-12. The project is being implemented by M.P. State Minor Forest Produce (T&D) Co-operative Federation Limited. In addition, funds amounting to Rs.737.58 lakh, Rs.302.93 lakh and Rs.474.58 lakh during the year 2010-11, 2011-12 and 2012-13 respectively, have so far been released in favour of Mission Director, Madhya Pradesh State for implementation of the Centrally Sponsored Scheme of "National Mission on Medicinal Plants".

Further, the State-wise details of funds, released during the last three years under the Centrally Sponsored Scheme 'Integrated Development of Wildlife Habitats' conservation and protection of wildlife including birds are given in Statement-III (*See below*). This includes funds released to the State of Madhya Pradesh.

Statement-I

*Details of release of funds under the Central Sector Scheme
"Conservation, Development and Sustainable Management
of Medicinal Plants" during last three years*

(Rs. in lakhs)				
Sl. No.	State	2010-11	2011-12	2012-13
1	2	3	4	5
1.	Andhra Pradesh	84.92	233.11	44.58
2.	Arunachal Pradesh	68.19	48.33	0
3.	Assam	56.65	7.44	4.33
4.	Bihar	0	0	0
5.	Chhattisgarh	2.00	124.98	178.6
6.	Delhi	182.55	111.97	38.8
7.	Goa	5.00	4.78	0
8.	Gujarat	886.89	188.55	609.91
9.	Haryana	223.12	47.25	0
10.	Himachal Pradesh	550.75	326.98	11.24
11.	Jammu and Kashmir	59.90	15.75	33.38
12.	Jharkhand	36.77	99.67	138.96
13.	Karnataka	136.38	116.33	191.86
14.	Kerala	372.86	507.49	50.54
15.	Madhya Pradesh	323.34	899.37	222.3
16.	Maharashtra	93.16	519.39	890.95
17.	Manipur	17.63	20.65	16.0
18.	Meghalaya	55.00	5.00	0

1	2	3	4	5
19.	Mizoram	25.00	4.99	265.35
20.	Nagaland	251.68	139.92	74.22
21.	Odisha	37.50	179.62	2.79
22.	Punjab	13.50	0	0
23.	Rajasthan	577.64	454.65	597.94
24.	Sikkim	87.19	322.17	177.01
25.	Tamil Nadu	167.02	25.35	16.9
26.	Tripura	121.00	51.50	89.56
27.	Uttar Pradesh	425.30	200.31	4.29
28.	Uttarakhand	88.23	179.03	20.64
29.	West Bengal	30.00	3.00	75.48
30.	Andaman and Nicobar Islands	52.71	0	0
31.	Chandigarh	5.00	0	17.12
32.	Pudduchery	6.42	0	0
TOTAL		5043.3	4837.58	3772.76

Statement-II

*Details of release of funds under the Centrally Sponsored Scheme
"National Mission on Medicinal Plants" during last three years*

(Rs. in lakhs)

Sl. No.	State	2010-11	2011-12	2012-13
1	2	3	4	5
1	Andhra Pradesh	700.00	518.43	834.32
2	Arunachal Pradesh	58.85	285.14	0
3	Assam	332.80	114.52	162.81

1	2	3	4	5
4	Chhattisgarh	0	186.96	0
5	Gujarat	0	47.35	0
6	Haryana	0	85.46	0
7	Himachal Pradesh	106.11	84.30	0
8	Jharkhand	165.18	257.61	0
9	Karnataka	372.22	0	0
10	Kerala	96.14	223.17	210.41
11	Madhya Pradesh	737.58	302.93	474.58
12	Maharashtra	243.49	327.08	0
13	Manipur	0	138.54	57.6
14	Meghalaya	68.50	91.62	0
15	Mizoram	124.05	160.12	8.91
16	Nagaland	181.63	181.12	188.47
17	Orissa	166.69	475.58	111
18	Punjab	96.00	0	0
19	Rajasthan	100.00	0	0
20	Sikkim	4.17	91.10	161.94
21	Tamil Nadu	834.70	961.39	741.5
22	Tripura	0.00	84.00	0
23	Uttar Pradesh	0.00	0	834.54
24	Uttarakhand	280.98	262.73	0
25	West Bengal	107.54	0.00	0
TOTAL		4776.63	4879.15	3786.08

Statement-III

*Details of release of funds under the Centrally Sponsored Scheme
'Integrated Development of Wildlife Habitats' during last three years*

(Rs. in lakhs)

Sl. No.	Name of the State/UTs	2010-11	2011-12	2012-13
1	2	3	4	5
1.	Andaman and Nicobar Islands	87.872	127.06	109.50
2	Andhra Pradesh	64.341	71.50	180.335
3	Arunachal Pradesh	213.197	168.11	162.3755
4	Assam	186.63	234.17	146.00
5	Bihar	19.889	00	64.685
6	Chhattisgarh	281.966	241.783	449.5655
7	Chandigarh	12.29	19.98	00
8	Dadra and Nagar Haveli	00	00	00
9	Goa	32.879	21.458	148.12
10	Gujarat	1106.749	1126.589	517.926
11	Haryana	15.114	28.70	52.00
12	Himachal Pradesh	253.80	242.1104	318.9668
13	Jammu and Kashmir	537.336	445.085	515.957
14	Jharkhand	63.64	64.2615	81.6195
15	Karnataka	412.252	335.851	434.5018
16	Kerala	366.786	941.79	1210.08
17	Madhya Pradesh	635.366	506.164	467.707
18	Maharashtra	343.32	322.391	425.883

1	2	3	4	5
19	Manipur	88.316	86.65	73.925
20	Meghalaya	58.03	43.80	22.08
21	Mizoram	707.763	153.445	96.392
22	Nagaland	33.595	30.333	25.855
23	Odisha	315.331	331.2651	368.2084
24	Punjab	25.12	00	00
25	Rajasthan	348.068	291.387	478.249
26	Sikkim	183.78	131.793	177.579
27	Tamil Nadu	334.449	256.027	258.479
28	Tripura	2.84	00	00
29	Uttar Pradesh	296.179	204.371	319.09
30	Uttarakhand	134.90	201.144	220.27
31	West Bengal	276.385	246.425	164.135
32.	Delhi	00	00	00
33.	Daman and Diu	00	00	00
TOTAL		7438.183	6873.643	7489.4845

Functional distilleries in the country

3111. DR. T.N. SEEMA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to answers to Unstarred Questions 2523 and 2326 given in Rajya Sabha on 4 September, 2012 and 19 March, 2013 respectively and state:

(a) whether Government has failed to collect information on total number of distilleries operating in the country because as per the first reply made on 4 September, 2012 the total functional distilleries in India is 404 whereas the written answer made on 19 March, 2013 reports a total of 339 distilleries;